

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs.),
TIS HAZARI COURTS, DELHI

CIRCULAR

Sub. Departmental inquiries to be dealt with by the Successor Judicial Officer.

As per the earlier circular bearing No. 42449-849/Vig./2006 dated 30.5.2006 of this office, the departmental inquiry was directed to be taken with the Inquiry Officer/Judicial Officer to whom the same was assigned, irrespective of his/her transfer from one court to another or in different court complexes.

It has come to the notice of the undersigned that the above mentioned practice causes extra burden of conveyance charges/fare & also inconvenience to the Officials i.e. Presenting Officer/charged official concerned in attending/carrying on the proceedings of the such inquiries in other court complexes.

Therefore, in view of the above and in partial modification of the earlier circular dated 30.5.2006, it is directed that henceforth the departmental inquiry shall be dealt with by the successor Judicial Officer on the transfer of Inquiry Officer to whom the same was assigned; except the inquiries in which evidence has been concluded or are fixed for final argument/order.

Further, it is clarified that the departmental inquiries in which evidence has been concluded or are fixed for final argument/order as the case may be, shall be taken with, by the concerned Inquiry Officer/Judicial Officer to whom the same was assigned, irrespective of his/her transfer from one court to another or in different court complex.

NK 24/8/23

(NAROTTAM KAUSHAL)
Principal District & Sessions Judge (HQs.), Delhi.

No. 32639-32719 /Vig.(C)/2023

Dated 24 AUG 2023

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1. Ld. Principal District & Sessions Judges of all the District Courts for onward circulation among the Judicial Officers, Branches etc. of their respective district.
2. All the Branches etc. of the Central District, Tis Hazari Courts, Delhi.

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24/08/23

(SIMMI KAPOOR)
A. O. (Judl.), Vigilance Branch(C), THC, Delhi.